

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 03.02.2011

The Meeting No. 45/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 03.02.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

| Sl. No | Name of the representatives & their designation | Department |
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| 1. | Sh. Shaish Kumar, Industrial Advisor | DIPP |
| 2. | Sh. R.A.Lal, Director | R.O, TC, Noida |
| 3. | Sh. K.C.Meena, Dy. DGFT | DGFT |
| 4. | Sh. J.D.Giri, Nominee, AEPC | AEPC |
| 5. | Sh. Kuldeep Singh, Asstt. Director | MSME |
| 6. | Sh. Pradip Kumar, F.T.D.O | DGFT |

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 45/84-ALC3/2010 **MEETING DATE** : 03.02.2011

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| Case No.:5/33/84-ALC3/2010 | Party Name:ADITYA BIRLA NUVO LIMITED., | Meet No/Date:45/84-ALC3/2010 03.02.2011 | Status: Approved |
| HQ File :01/84/050/00228/AM11/ | RLA File :02/24/040/00115/AM11/ | Lic.No/Date:0210148588 28.09.2010 | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the report of NC team submitted after conducting the visit of the applicant firm. The Committee after due deliberation decided to ratify the advance authorization issued in this case as detailed below:- | | | |
| Export item | Export Qty. | Import item | Qty. allowed |
| Woollen blended worsted yarn containing wool and flax/linen (grey) wool-520 Kgs, flax/linen-48- Kgs 18 NM to 84 NM singleply/doubleply/multiply | 1000 Kgs | Wool tops | 574.6 Kgs (with 10.5% wastage) |
| | | Flax/linen yarn | 484.8 Kgs (with 1% wastage) |
| The R.A shall be advised to take necessary action subject to compliance of other usual conditions. | | | |

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| 2 | Case No.:1/41/84-ALC3/2010 | Party Name:INDO-BRITISH GARMENTS PVT.LTD. | Meet No/Date:45/84-ALC3/2010 03.02.2011 | Status: Rejected |
| | HQ File :01/84/050/00278/AM11/ | RLA File :05/23/040/00253/AM11/ | Lic.No/Date:0510280236 23.12.2010 | |
| | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded size-wise calculation sheet nor CAD/CAM/Laymarker/Measurement/drawing etc in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008., in absence of which it is not possible to compute the requirement of input in this case. Therefore, Committee was constrained to reject the request of firm.</p> <p>RLA may take suitable consequential action accordingly.</p> | | | |

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| 3 | Case No.:2/41/84-ALC3/2010 | Party Name:GAURAV INTERNATIONAL | Meet No/Date:45/84-ALC3/2010 03.02.2011 | Status: Deferred |
| | HQ File :01/84/050/00279/AM11/ | RLA File :05/23/040/00257/AM11/ | Lic.No/Date:0510280331 24.12.2010 | Defer Date:03.03.2011 |
| | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for re-listing on 03.03.2011.</p> | | | |

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| Case No.:3/41/84-ALC3/2010 | Party Name:GAURA V INTERNATIONAL | Meet No/Date:45/84-ALC3/2010 03.02.2011 | Status: Approved |
| HQ File :01/84/050/00280/AM11/ | RLA File :05/23/040/00262/AM11/ | Lic.No/Date:0510280335 24.12.2010 | |
| Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: - | | | |
| Export item | Export Qty. | Import item | Qty. allowed. |
| Kids girls top made of 100% cotton printed woven fabric, GSM-76+/-10% (Style No. 830104) | 10000 Pcs | 100% cotton printed woven fabric, GSM-76+/-10% | 6750 Sq mtrs. |
| Infants girls top made of 100% cotton printed woven fabric, GSM-76+/-10% (Style No. 830104) | 2700 Pcs | 100% cotton printed woven fabric, GSM-76+/-10% | 1107 Sq mtrs. |
| The GSM should match in both import and export. | | | |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | |

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| 5 | Case No.:4/41/84-ALC3/2010 | Party Name:GAURAV INTERNATIONAL | Meet No/Date:45/84-ALC3/2010 03.02.2011 | Status: Approved |
| | HQ File :01/84/050/00281/AM11/ | RLA File :05/23/040/00261/AM11/ | Lic.No/Date:0510280337 24.12.2010 | |
| | Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: - | | | |
| | Export item | Export Qty. | Import item | Qty. allowed. |
| | Ladies Tank Top made of 100% silk dyed woven fabric, GSM-50+/-10% (Style No. Marion tank) | 1700 Pcs | 100% silk dyed woven fabric, GSM-50+/-10% | 3213 Sq mtrs. |
| The GSM should match in both import and export. | | | | |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | | |

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| 6 | Case No.:6/41/84-ALC3/2010 | Party Name:RICHA & CO | Meet No/Date:45/84-ALC3/2010 03.02.2011 | Status: Rejected |
| | HQ File :01/84/050/00283/AM11/ | RLA File :05/24/040/00324/AM11/ | Lic.No/Date:0510280464 28.12.2010 | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have only submitted CAD. They have neither given size-wise calculation sheet nor Measurement/drawing and justification for asking quantitative requirement of inputs on higher side. In absence of these details it is not possible to compute the requirement of input in this case. Therefore, Committee was constrained to reject the request of firm. RLA may take suitable consequential action accordingly. | | | |

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| 7 | Case No.:9/41/84-ALC3/2010 | Party Name:J.D. JONES & CO. PVT. LTD. | Meet No/Date:45/84-ALC3/2010 03.02.2011 | Status: Deferred |
| | HQ File :01/84/050/00286/AM11/ | RLA File :02/24/040/00176/AM11/ | Lic.No/Date:0210152795 29.12.2010 | Defer Date:03.03.2011 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for re-listing on 03.03.2011. | | | |

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| 8 | Case No.:10/41/84-ALC3/2010 | Party Name:RICHA & CO | Meet No/Date:45/84-ALC3/2010 03.02.2011 | Status: Deferred |
| | HQ File :01/84/050/00287/AM11/ | RLA File :05/24/040/00326/AM11/ | Lic.No/Date:0510280806 31.12.2010 | Defer Date:03.03.2011 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for re-listing on 03.03.2011. | | | |

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| 9 | Case No.:1/45/84-ALC3/2010 | Party Name:MAHAMERU FASHION APPAREL LIMITED | Meet No/Date:45/84-ALC3/2010 03.02.2011 | Status: Deferred |
| | HQ File :01/84/050/00332/AM11/ | RLA File :04/24/040/00283/AM11/ | Lic.No/Date:0410120907 20.01.2011 | Defer Date:03.03.2011 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for re-listing on 03.03.2011. | | | |

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| 10 | Case No.:2/45/84-ALC3/2010 | Party Name:CLASSIC COIR FACTORY | Meet No/Date:45/84-ALC3/2010 03.02.2011 | Status: Approved |
| | HQ File :01/84/050/00333/AM11/ | RLA File :10/24/040/00100/AM11/ | Lic.No/Date:1010041562 20.01.2011 | |
| | Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 3% wastage as detailed below: - | | | |
| | Export item | Export Qty. | Import item | Qty. allowed. |
| | Sea grass rugs stitched with cotton fabrics in the four borders of sea grass carpet with latex backed | 8421.34 Sq mtrs. | Sea grass carpet with latex backed | 8673.98 Sq mtrs. |
| | The thickness should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | |

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| 11 | Case No.:3/45/84-ALC3/2010 | Party Name:KABADI SHANKARSA & CO., | Meet No/Date:45/84-ALC3/2010 03.02.2011 | Status: Deferred |
| | HQ File :01/84/050/00334/AM11/ | RLA File :07/24/040/00409/AM11/ | Lic.No/Date:0710076836 20.01.2011 | Defer Date:03.03.2011 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for re-listing on 03.03.2011. | | | |

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| | Case No.:4/45/84-ALC3/2010 | Party Name:GAURAV INTERNATIONAL | Meet No/Date:45/84-ALC3/2010 03.02.2011 | Status: Deferred |
| | HO File :01/84/050/00335/AM11/ | RLA File :05/23/040/00296/AM11/ | Lic No/Date:0510282204 | Defer |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for re-listing on 03.03.2011.

Manual agenda cases

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| Case No.418 | M/s Bombay Rayon Fashions Ltd., Mumbai |
| NC No.45/AM11 | F.No.01/84/50/224/AM10/DES-V |
| Dated 03.02.2011 | Ratification of input output norms in respect of Advance Authorization No.0310541630 dated 23.10.2009. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/46/2010-11/Hosy. dated 11.11.2010 on repeat basis in partial modification of its earlier decision as detailed below: -

| Export item | Import item | Qty. allowed |
|------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|---------------------------------------|
| Men's Jacket made of 100% cotton twill fabric, GSM 314±10% with accessories like rivets, tapes and zipper (Style No. 1J1239) | 100% cotton twill fabric, GSM 314±10% | 11880 Sq mtrs. (@3.75 sq. mtrs/Pc) |
| | Rivets | Net to net with accountability clause |
| | Tapes (draw cord) | Net to net with accountability clause |
| | Zippers of relevant length | Net to net with accountability clause |

The GSM should match in both import & export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.419 | M/s Gopal Clothing Co. Pvt. Ltd., New Delhi |
| NC No.45/AM11 | F.No.01/84/162/470/AM08/DES-V |
| Dated 03.02.2011 | Ratification of input output norms in respect of Advance Authorization No.0510214212 dated 31.12.2007. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has since been closed, hence, it was decided to withdraw this case from agenda.

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| Case No.420 | M/s Bombay Rayon Fashions Ltd., Mumbai |
| NC No.45/AM11 | F.No.01/84/50/26/AM11/DES-V |
| Dated 03.02.2011 | Ratification of input output norms in respect of Advance Authorization No.0310570525 dated 21.04.2010. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/46/2010-11/Hosy. dated 11.11.2010 on repeat basis in partial modification of its earlier decision as detailed below: -

| Export item | Import item | Qty. allowed |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------|---------------------------------------|
| Men's Jacket (with lining) made of 100% cotton twill woven fabric, GSM 360±10%, 83% acrylic 17% poly. Fur woven fabric, GSM 641, 10% polyester taffeta fabric GSM-57±10% and 100% cotton twill | 100% cotton twill woven fabric, GSM 360±10% | 120922.5 Sq mtrs. (@3.75 sq. mtrs/Pc) |
| | 83% acrylic 17% poly. Fur woven fabric, GSM 641+/- 10% | 40180 Sq mtrs. |
| | Polyester taffeta fabric (sleeve lining fabric. | 34893 Sq mtrs. |

The GSM should match in both import & export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| woven fabric, GSM 285±10% (Style No. 1J1267) | GSM-57±10% | |
| | 100% cotton twill woven fabric, GSM 285±10% | 21500 Sq mtrs. |
| Men's Jacket made of 100% cotton twill woven fabric, GSM 314±10% (Style No. 1J1256) | 100% cotton 3/1 twill woven fabric, GSM 314±10% | 4503.75 Sq mtrs. (@ 3.75 sq. mtrs/Pc) |
| Men's Jacket made of 100% cotton 3/1 twill woven fabric, GSM 280±10% (Style No. 1J1256) | 100% cotton 3/1 twill woven fabric, GSM 280±10% | 11456.25 Sq mtrs. (@ 3.75 sq. mtrs/Pc) |

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| Case No.421 | M/s Gulati Export House, New Delhi |
| NC No.45/AM11 | F.No.01/84/162/472/AM11/DES-V |
| Dated 03.02.2011 | Ratification of input output norms in respect of Advance Authorization No.0510233296 dated 24.12.2008. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has since been closed, hence, it was decided to withdraw this case from agenda.

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| Case No.422 | M/s Gulati Export House, New Delhi |
| NC No.45/AM11 | F.No.01/84/162/471/AM11/DES-V |
| Dated 03.02.2011 | Ratification of input output norms in respect of Advance Authorization No.0510233294 dated 24.12.2008. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has since been closed, hence, it was decided to withdraw this case from agenda.

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| Case No.423 | M/s Arvind Products Ltd. Ahmedabad |
| NC No.45/AM11 | F.No.01/84/50/143/AM10/DES-V |

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| Dated 03.02.2011 | Ratification of input output norms in respect of Advance Authorization No.0810083511 dated 12.10.2009. |
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Aviram Keshava, Head, Export (Commercial) in the firm, who appeared for personal hearing alongwith one technical person before Committee. It was observed that this case was earlier decided by NC with condition of specific GSM i.e 200+/-10%. The representative informed that the consumption and wastage of Chemical follow the same proportion across all GSM of fabric and for manufacture of Flame Retardant woven fabrics made out of cotton dyed fabric, they are using GSM range from 180 – 400 in order to match with buyers order, hence, imposition of specific GSM condition i.e 200+/-10% should be deleted in this case. It was explained that in the process when particular GSM is put into the process, approximately 7-8% weight is gained on the imported fabric on account of Chemical add on them. Accordingly, Committee felt that in this case export Qty. shall be enhanced from 104169 Kgs to 112502 Kgs. Further, Committee also felt that import Qty. of fabric is also asked on weight basis likewise Chemical in this case, hence, specific GSM condition may be deleted. Therefore, the GSM of import and export item should match within variation of +/-10%. Accordingly, the Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify its earlier decision as detailed below:-

| Export item | Export Qty. | Import item | Qty. allowed |
|-------------------------------------------------------------------------------------------------------|-------------|---------------------------------------------------|--------------------------------------------------|
| Chemically treated flame retardant woven fabric of cotton containing 85% or more by weight of cotton. | 112502 Kgs | Cotton dyed fabric | 109377.450 Kgs. |
| | | Organic phosphorous compound (Pyrovatex – CP New) | @ 302 grms per Kg content of the export product. |

The import of Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. As regards amendment in General Note for Textiles at S.No.5, representative was advised to submit entire consumption production data for the last two years upto January, 2011. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.424 | Reference received from PC-IV (B) in respect of M/s Munib Overseas Corporation, Kanpur |
| NC No.45/AM11 | F.No.01/84/162/196/AM11/DES-V |

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| Dated 03.02.2011 | Clarification as to whether the export product' cotton check sheet. Cotton check pad, cotton traveling boot, cotton winter rug and cotton leg protector are covered under DEPB rate schedule at S.No. 72 and articles made of supreme halter made of polypropylene are covered under DEPB rate schedule at S.No. 13 and P.P tapes with U.V stabilization 2% by weight plain/fabricated (a) P/P poly pad (b) poly traveling boot is covered under DEPB entry S.No. 40 of export product group 'plastics'. |
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 17.02.2011.

Outside agenda case

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| Case No. 1 | M/s Aditya Birla Nuvo Ltd., Kolkata |
| NC45/11 dt. 03.02.2011 | F.NO.1/84/162/90/AM11 -DES-V |
| Fixation of SION for Woollen blended Worsted yarn made from Wool Tops and Acrylic Tops | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the report of Norms Committee team of officers, who had visited the unit of the applicant firm to study the manufacturing process. The data forwarded by the Wool Industry Export Promotion Council, Mumbai as well as applicant firm based on their log book were also taken into consideration for finalizing the report. The report of NC team has been taken on record based on visit to factories of (i) M/s Aditya Birla Nuvo Ltd.(ii) M/s Ke-Technical Textiles Pvt. Ltd., Kolkata. It was observed that woollen blended worsted yarn is manufactured from wool tops & acrylic tops by maintaining homogeneity in both fibre ratio and shade of the material as per required specifications according to the end use. In the manufacturing, wastage occurs during gilling (2-3%), combing (2%) and spinning (2-3%). About 4% wastage is noticed in other manufacturing activities in addition to the above. Hence, Committee felt that total 10% wastage is reasonable for each import item i.e wool tops and acrylic tops. Accordingly, Committee after deliberations in consultation with the representative of technical authorities present in the meeting decided to recommend for a SION for Woollen blended Worsted yarn made from Wool Tops and Acrylic Tops as detailed below: -

| <u>Export item</u> | <u>Quantity</u> | <u>Import item</u> | <u>Quantity allowed</u> |
|--------------------|-----------------|--------------------|-------------------------|
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| <u>Woollen blended Worsted yarn made from Wool Tops and Acrylic Tops</u> | <u>1 Kg</u> | <u>Wool Tops, below 32 micron</u> | <u>1.10 Kg/Kg content in export</u> |
| | | <u>Acrylic Tops up to 3.00 denier</u> | <u>1.10 Kg/Kg content in export</u> |

On these lines, a suitable Public Notice may be issued for publication of a SION for Woollen blended Worsted yarn made from Wool Tops and Acrylic Tops after approval of DGFT.

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